

(34)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 3070/2003

New Delhi, this the 13th day of December, 2007

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)
HON'BLE MRS. CHITRA CHOPRA, MEMBER (A)

1. V. I. Velayudhan,
Director (Retd.)
B-151, Nanakpura,
New Delhi.
2. Swaminath,
Economic Adviser (Retd.),
45, IES Apartment,
Sector 4, Dwarka,
New Delhi.

Applicant

None is present for the applicant.

VERSUS

1. The Union of India represented by
Secretary to Government of India,
Department of Economic Affairs,
Ministry of Finance,
North Block,
New Delhi.

.... Respondents.

By Advocate : Shri A. S. Singh proxy counsel for
Shri R. N. Singh



(35)

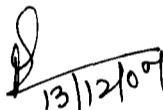
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O R D E R (ORAL)

None for applicant even in the revised list.

2. Perusal of the order sheet shows that none had appeared on behalf of applicant even on 11.12.2007, 30.10.2007, 30.08.2007, 09.08.2007 and on 30.04.2007, which shows that applicant is not interested in prosecuting this matter any further. Accordingly, this case is dismissed in default and for non prosecution.

Chitra Chopra
(CHITRA CHOPRA)
MEMBER (A)


13/12/07
(MEERA CHHIBBER)
MEMBER (J)

/prakash/